

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION NO. 2194

ANSWERED ON 21.12.2023

Operational Gram Nyayalayas in the country

2194. SHRI S NIRANJAN REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of operational Gram Nyayalayas in the country and the number of cases which have been disposed of in the last three years, the details thereof, State-wise;
- (b) the number of Gram Nyayalayas which are computerized and tech-enabled, the details thereof, State-wise; and
- (c) the pendency of cases in the Gram Nyayalayas in the country, the details thereof, State-wise?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF
CULTURE**

(SHRI ARJUN RAM MEGHWAL)

(a): To provide access to justice to the people at village level, the Central Government has enacted the Gram Nyayalayas Act, 2008. In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, for the purpose of exercising the jurisdiction and powers conferred on a Gram Nyayalaya by this Act, the State Government, after consultation with the High Court, may, by notification, establish one or more Gram Nyayalayas for every Panchayat at intermediate level or a group of contiguous Panchayats at intermediate level in a district or where there is no Panchayat at intermediate level in any State, for a group of contiguous Gram Panchayats. However, the Act does not make setting up of Gram Nyayalayas mandatory. The State wise status of operational Gram Nyayalayas, and the cases disposed of during the last three years, is at *Annexure-I*.

(b) and (c): The State-wise detail of number of Gram Nyayalayas computerized / tech enabled and the pendency of cases in Gram Nyayalayas, is at ***Annexure-II***.

**STATEMENT REFERRED TO IN PART (A) OF THE RAJYA SABHA UNSTARRED
QUESTION NO. 2194 FOR REPLY ON 21.12.2023.**

STATE WISE STATUS OF OPERATIONAL GRAM NYAYALAYAS, AND THE CASES DISPOSED
OF DURING THE LAST THREE YEARS

Sl. No.	Name of the State/UTs	Gram Nyayalayas Operationalized	No. of cases disposed of during the last 3 years
1.	Punjab	2	783
2.	Kerala	30	29948
3.	Maharashtra	26	4851
4.	Rajasthan	45	59051
5.	Odisha	20	22679
6.	Jharkhand	1	18
7.	Karnataka	2	57
8.	Madhya Pradesh	89	16675
9.	Haryana	2	1319
10.	Uttar Pradesh	72	79084

Source : Data made available by the High Courts/State Governments.

**STATEMENT REFERRED TO IN PART (B) AND (C) OF THE RAJYA SABHA UNSTARRED
QUESTION NO. 2194 FOR REPLY ON 21.12.2023.**

STATE WISE STATUS OF OPERATIONAL GRAM NYAYALAYAS, AND THE CASES DISPOSED
OF DURING THE LAST THREE YEARS

Sl. No.	Name of the State/UTs	No. of GNs computerised / tech enabled	Pendency
1.	Punjab	2	276
2.	Kerala	30	21927
3.	Maharashtra	0	4019
4.	Rajasthan	45	39054
5.	Odisha	16	47350
6.	Jharkhand	0	31
7.	Karnataka	2	101
8.	Madhya Pradesh	85	13241
9.	Haryana	2	1077
10.	Uttar Pradesh	30	97234

Source : Data made available by the High Courts/State Governments.